

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 3537/2024 in C.P. (IB)/2517(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

NAME OF THE PARTIES:-

Ms. Chandra Tahiliani

V/s

**Mr. Arun Kapoor Insolvency Resolution
Professional**

IN THE MATTER OF

Capri Global Capital Ltd

V/s

Monarch Brookfields LLP

Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3537 of 2024

Present:- Counsel, Geeta Lundwani a/w Amey Hadwale appeared for the Applicant
None present on behalf of the Respondent/RP.

The registry is directed to issue notice to the Respondent/RP intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Applicant is also directed to issue notice to the Respondent/RP intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **18.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)